

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

204. CP/171(MB)2021

IN THE MATTER OF

M/s Greenfield Estates

... Petitioner

Vs

Registrar of Companies Pune

... Respondent

U/s 252(3) of the Companies Act, 2013

Order Delivered on 24.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Appellant: Adv. Sanket Shah (VC)

For the Respondent:

ORDER

The present Petition has been filed by the Creditor of Respondent No. 3 which was struck off vide order dated 18.09.2018. Inadvertently, no notice till date has been sent to Respondent No. 3.

Notice of Motion- **Registry is directed to issue notice** to the Respondent No. 3 and to submit service report along with notice copy sent to Respondent No. 3, postal receipt, track report/acknowledgement at least seven days before the next date of hearing.

Upon service, the Respondent No.3 is directed to file the reply at least seven days before the next date of hearing by serving an advance copy with the Counsel opposite. Adjourned to **22.05.2024**.

Sd/-
MADHU SINHA
Member(Technical)
/Ziyaul/

Sd/-
REETA KOHLI
Member(Judicial)